

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3582  
ANSWERED ON:04.08.2014  
MAN POWER PLANNING IN JUDICIARY  
Antony Shri Anto

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Law Commission of India has submitted a report to the Government titled "Manpower Planning in Judiciary: A Blue Print";
- (b) if so, the details thereof along with its major findings and recommendations;
- (c) the reaction of the Government thereto; and
- (d) the action taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d) : Law Commission of India had submitted its 120th Report on Manpower Planning in Judiciary: A Blue Print in July, 1987 in which it had, inter-alia, recommended an increase in judge population ratio in the country to at least 50 Judges per million of population. The above recommendation of the Law Commission was endorsed by Hon'ble Supreme Court in its judgement dated 21st March, 2002 in the All India Judges Association case.

Recently, the Supreme Court, in its order dated 1st February, 2012, in the case of Intiyaz Ahmed versus State of Uttar Pradesh & Others, inter alia, asked the Law Commission of India to evolve a method for scientific assessment of the number of additional courts. Law Commission has since submitted its Report to the Supreme Court. In its 245th Report, the Law Commission has, inter-alia recommended Rate of Disposal Method for calculating adequate judge strength for subordinate courts. The other recommendations of the Law Commission include increasing the retirement age of judges of subordinate courts, creation of Special morning and evening Courts for traffic / police challan cases, provision of adequate staff and infrastructure for the working of additional Courts and enabling uniform data collection and data management method by High Courts in order to ensure transparency and to facilitate data based policy prescriptions for the Judicial System. The Supreme Court has directed the concerned State Governments and High Courts to file their response to the recommendations made by Law Commission.